

Nationalisation of Tea Gardens

209. SHRI HARI SINGH : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have planned to nationalise the Tea gardens in India; and

(b) if so, when a decision is likely to be taken in the matter ?

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : (a) No, Sir.

(b) Does not arise.

Inter-State Water Disputes

210. SHRI M. RAM GOPAL REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state the steps being taken by Government to resolve the Inter-State Water disputes ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : As far as possible, efforts are made to resolve the water disputes between two or more State Governments regarding any Inter-State river through negotiations. Through the good offices of the Centre a number of Inter-State problems and disputes relating to irrigation, flood control and hydro-power have been settled through negotiations amongst the concerned States. Some other problems and differences are under discussions amongst the States concerned with the assistance of the Central Government.

For those disputes which cannot be settled by negotiations, Tribunals can be set up under the Inter-State Water Disputes Act, 1956. This Act provides for the reference of any water dispute to a Tribunal for adjudication on receipt of a formal request in this behalf from any of the concerned States, provided the Central Government is of opinion that the water dispute cannot be settled by negotiation. The Tribunal shall consist of a Chairman and two members, nominated in

this behalf by the Chief Justice of India from amongst persons who, at the time of such nomination, are judges of the Supreme Court or of a High Court.

The disputes relating to Krishna, Godavari and Narmada could not be settled by negotiations amongst the concerned States. Tribunals to adjudicate the Krishna and Godavari Water Disputes were constituted by the Government of India on the 10th April, 1969 and the Narmada Water Disputes Tribunal was constituted on the 6th October 1969 under the provisions of the Inter-State Water Disputes Act, 1956. The adjudication proceedings of these Tribunals are now in progress.

Use of Saloons by Railway Officers

211. SHRI S. N. MISRA : Will the Minister of RAILWAYS be pleased to state :

(a) whether any conditions have been laid down for the use of the Railway saloons—ordinary and air-conditioned by the Railway Officers;

(b) if so, the broad outlines thereof;

(c) whether the use of saloons is also permitted while officers have to travel by trains wherein air-conditioned accommodation is available and Rest House facilities also exist at the destination station; and

(d) if so, the reasons for allowing this facility when there is huge pressure on the principal Mail/Express trains for passenger traffic ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : (a) and (b). For travel on duty Assistant and Senior Scale officers are entitled to use 4/6 wheeler Inspection Carriages and officers of Junior Administrative Grade and above to Bogie Inspection Carriages. Use of bogie Inspection Carriages by Railway officers has been restricted mainly to functional purposes, e. g., Inspections, Inquiries, Investigations, etc.

(c) and (d). Instructions already exist that for purposes like attending a meeting or